

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
CP-99/ND/2024
(New IA) IA/252/2024

IN THE MATTER OF:
Harjit Kaur Chawla

...APPLICANT

Vs.

Chawla Fuel Pvt Ltd.

...RESPONDENT

Section
U/s 241-242

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Sumit Sinha, Adv. Keshav Jha
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **25.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)